

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. NO. 21/99

Friday, this the 8th day of January, 1999.

CORAM:

HON'BLE MR AM SIVADAS, JUDICIAL MEMBER

1. Yesoda V.,
W/o. Sundaresan,
Casual Labourer, Telecom Centre,
Kundra, Kollam (residing at
Surya Bhavan, Ambipoika P.O.,
Kundra, Kollam.)
2. Babu Rajan G.,
S/o. N. Gopala Pillai,
Casual Labourer, Telecom Centre,
Kundra, Kollam (residing at
Mangalathu Veedu, Maranadu P.O.)
3. Shahajan A.,
S/o. Aboobacker,
Casual Labourer, Telecom Centre,
Kottiyam, Kollam (residing at
Shamla Manzil, Industrial Estate
P.O., Umayanallur, Kollam-691 589.)
4. G. Unnikrishnan,
Casual Labourer, Telecom Centre,
Parippilly, Kollam.
5. Sreedeviamma R.,
W/o. Ravindran,
Casual Labourer, Telecom Centre,
Karunagappally, Kollam. (Resmi
Bhavan, S.V. Market, Karunagappally.)
6. Saiju D.,
S/o. J. Damodaran,
Casual Labourer, Telecom Centre,
Kadakkal P.O., Kollam District.

...Applicants

By Advocate Mr. M.R. Rajendran Nair

vs.

1. The Superintendent, Telegraph (Traffic),
Central Telegraph Office, Kollam.
2. The Divisional Engineer, Telecom Centre,
Kollam.
3. The Chief General Manager,
Telecom Kerala Circle,
Trivandrum.

...Respondents

By Advocate Mr. Govindh K. Bharathan, SCGSC

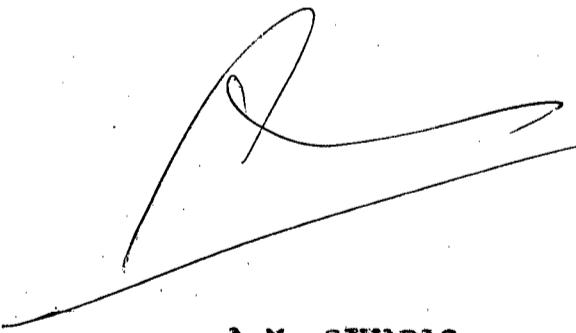
The application having been heard on 8.1.99, the Tribunal on the same day delivered the following:

ORDER

Applicants seek to declare that they are entitled to be granted temporary status and regularisation as per the scheme of the Department of Telecommunications, 1989 and to direct the respondents to grant them temporary status and regularisation accordingly.

2. When the O.A. was taken up, the learned counsel appearing for the applicants submitted that it is suffice to direct the first respondent to consider and dispose of A-1 series representations, six in number, within a reasonable time. The learned counsel appearing for the respondents submitted that there is no objection in adopting such a course.
3. Accordingly, the first respondent is directed to consider and dispose of A-1 series representations, six in number, within three months from the date of receipt of a copy of the order.
4. O.A. is disposed of as above. No costs.

Dated the 8th day of January, 1999.



A.M. SIVADAS
JUDICIAL MEMBER

LIST OF ANNEXURES

1. Annexure A1(a): True copy of the representation dated 30.10.98 submitted by the 1st applicant to the 1st respondent.
2. Annexure A1(b): True copy of the representation dated 30.10.98 submitted by the 2nd applicant to the 2nd respondent.
3. Annexure A1(c): True copy of the representation dated 30.10.98 SUBMITTED BY THE 3RD APPLICANT TO THE 2ND RESPONDENT.
4. Annexure A1(d): True copy of the representation dated 30.10.98 submitted by the 4th applicant to the 2nd respondent.
5. Annexure A1(e): True copy of the representation dated 30.10.98 submitted by the 5th applicant to the 2nd respondent.
6. Annexure A1(f): True copy of the representation dated 30.10.98 submitted by the 6th applicant to the 2nd respondent.

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